

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 524 OF 2025

IN THE MATTER OF:

ANUGRAH NARAYAN SINGH

... APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

....RESPONDENTS

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NEW DELHI
DATED: 20.04.2026



(PRADEEP MISRA & DALEEP DHYANI)

Counsel for U.P. Pollution Control Board

138, New Lawyers Chamber,

preme Court of India,

New Delhi-110001

(M.) 9810252518

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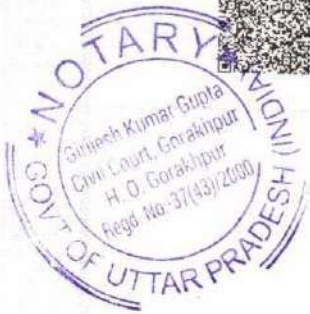
Government of Uttar Pradesh

IN-UP15541962688498Y

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ACC Name- MOHIT JAISWAL
ACC Code-UP14842604
ACC Address-Civil Court Gorakhpur
Licence No.-138, Mob.-8100044598
Tehsil & District-Sadar Gorakhpur
Signature..... *Mohit*

Certificate No.	: IN-UP15541962688498Y
Certificate Issued Date	: 18-Apr-2026 12:53 PM
Account Reference	: NEWIMPACC (SV)/ up14842604/ GORAKHPUR SADAR/ UP-GRK
Unique Doc. Reference	: SUBIN-UPUP1484260426155425958751Y
Purchased by	: ASHUTOSH CHAUHAN S O LATE RATAN SINGH CHAUHAN
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: ASHUTOSH CHAUHAN S O LATE RATAN SINGH CHAUHAN
Second Party	: Not Applicable
Stamp Duty Paid By	: ASHUTOSH CHAUHAN S O LATE RATAN SINGH CHAUHAN
Stamp Duty Amount(Rs.)	: 10 (Ten only)



Please write or type below this line

Girish Kumar Gupta
NOTARY
GORAKHPUR

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 524 OF 2025

IN THE MATTER OF:

ANUGRAH NARAYAN SINGH

... APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.RESPONDENTS

RESPONSE ON BEHALF OF RESPONDENT, U.P. POLLUTION
CONTROL BOARD.

I Ashutosh Chauhan, S/o. Late Shri Ratan Singh Chauhan, aged about 45 years, Regional Officer, U.P. Pollution Control Board, Gorakhpur, U.P., do hereby solemnly affirm and declare as under:

1. That I in the capacity above noted am conversant with the facts and record of the present case, hence competent to swear this affidavit.
2. That the above noted matter came up for hearing on 15.10.2025 when this Hon'ble Tribunal while issuing notice to Respondents to file reply, has constituted a Joint Committee of representative of Member Secretary, CPCB, RO, MoEF & CC, Lucknow and District Magistrate, Deoria and directed the Joint Committee to visit and ascertain compliance of environmental norms by M/s. Forever Distillery and compliance of the condition of CTO and EC.
3. That in compliance of the order passed by this Hon'ble Tribunal inspection of Respondent No. 5 was conducted by Regional Office, UPPCB, Gorakhpur.



Binjesh Kumar Gupta
NOTARY
GORAKHPUR
18/10/26

Ashutosh Chauhan

4. That Respondent No. 5 has obtained environment clearance from SEIAA, U.P. on 31.05.2021 for setting of new molasses/cane juice/grain waste distillery having capacity of 100 KLD along with 4.5 megawatt co-generating plant.
5. That Consent to Establish under the provisions of Air and Water Act has been granted to the Respondent No. 5 vide Ref No. 133465/UPPCB/ Gorakhpur (UPPCBRO)/ CTE/ Deoria/ 2021 dated 10.09.2021. Copy of Consent to Establish is being enclosed herewith and marked as **Annexure-1.**
6. That consolidated Consent to Operate has been granted to Respondent No. 5 vide letter No. 164110/UPPCB /Gorakhpur (UPPCBRO)/CTO/both/Deoria/2022 dated 16.09.2022 which was valid upto 31.12.2024. Copy of Consent to Operate is being enclosed herewith and marked as **Annexure-2.**
7. That the Respondent No. 5 has applied to UPPCB for expansion from its capacity from 100 KLD to 200 KLD and co-generation plant 4.5 megawatt to 9 megawatt. The UPPCB on 10.05.2024 has granted consent to establish for expanded capacity which was valid from 07.05.2024 to 31.12.2028. True copy the Consent to Establish for expansion of project is being enclosed herewith and marked as **Annexure-3.**
8. That SEIAA, U.P. has granted EC for expanded capacity of 200 KLD and co-generation plant of 9 megawatt on 21.09.2024. True copy of the EC granted by SEIAA, U.P. is being enclosed herewith and marked as **Annexure-4.**
9. A Conditional Consent was issued vide Reference No. 228753/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA



Girijesh Kumar Gupta
NOTARY
GORAKHPUR

(Signature)

/2024 Dated 26-12-2024 for the production of RS/ENA/AA-200 K.L.D which is valid up to 31.12.2029 furthermore, A Conditional Consent was issued vide Reference No. 258458 /UPPCB/Gorakhpur (UPPCBRO)/CTO/both/DEORIA/2025 Dated 27-01-2026 for the bottling of IMFL-7389 cases/day and bottling of Country Liquor-18356 cases/day which is valid up to 31.07.2030 is being enclosed herewith and marked as **Annexure-5**.

10.The project has two borewells for which it has NOC from U.P. Groundwater Department which is valid from 20.06.2021 to 20.06.2026.

11.That the fuel used in the boiler is a blending of rice husk (35%), slope (55%) & coal (15%) or rice husk (85%) & Coal (15%). The ash generation is approximately 40.0 MTD.

12.That an Electrostatic Precipitator (ESP) and a chimney of approximately 72.0 meters height above ground level have been installed with Boiler of 35.0) TPH as an Air Pollution Control Device.

13.That a stack monitoring of Chimney attached to Boiler has been conducted on dated 15.04.2026. According to the monitoring report, the level of Particulate Matter (PM) was found 80.74 mg/Normal Cubic meter, which is in compliance with the standards prescribed by the Board. True copy of Monitoring Report is being enclosed herewith and marked as **Annexure-6**.

14.That the ash is supplied to local villagers for its disposal. The unit is having MoU with the third Party Vendor for such disposals. As per the MoU, the third Party contacts the local villagers for ash disposal into the low lying area. True copy of MoU is being enclosed herewith and marked as **Annexure-7**.



Girijesh Kumar Gupta
NOTARY
GORAKHPUR

15. That as per the T&C with the Third Party, the ash has to be disposed at a distance of minimum 8.0 K.M. from the Plant boundary and the dumper/trolley should be covered with tarpaulin cover during ash transportation.
16. That ash is transported using tractor trolley and truck dumpers. From the Boiler ESP, the ash is stored in a silo and further loaded into dumpers or trollies using telescopic discharge mechanism. During the visit it was observed that the telescopic mechanism was not properly functional and the ash was manually handled for loading into the truck from silo hopper.
17. The water (approx. 10-15%) is mixed with the ash during loading into the dumpers or trollies to minimize the fugitive emission. At ash handling area, ash spillage was observed due to improper handling of ash. The water accumulation was also observed near silo area.
18. That coal and rice husk were stored in open area without any tarpaulin covering. During windy/summer season this may cause for fugitive emission in the nearby vicinity. Nearby the coal and rice husk storage area, proper garland drain was not constructed to collect the surface run-off during monsoon season. Only single drain was found near coal storage area which was in chocked condition.
19. That various types of wastes i.e. plastic waste, glass waste, C&D waste etc. were found stored in scattered manner in Premises of Industry.
20. That a notice has been sent to Industry for compliance of CTO Conditions and direction given at time of inspection dated 20.03.2026. True copy of notice is being enclosed herewith and marked as Annexure-8.



Girijesh Kumar Gupta
NOTARY
GORAKHPUR
28/4/26

[Handwritten signature]

21. That at the time of inspection photographs were taken. True copy of the said photographs is being enclosed herewith and marked as Anexure-9.

The above facts are being placed for kind consideration of this Hon'ble Tribunal.

[Signature]
DEPONENT

VERIFICATION:

I, the abovenamed deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 18th DAY OF APRIL, 2026 AT GORAKHPUR, U.P.

[Signature]
DEPONENT

I declare the facts of Ashutosh Chauhan. He found before me self.

[Signature]
18/4/26

692/26
Solemnly affirmed before me on
18-4-26
Ashutosh Chauhan
[Signature]



[Signature]
Girijesh Kumar Gupta
NOTARY
GORAKHPUR



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :29/08/2021 To 31/12/2025

Ref No. - 133465/UPPCB/Gorakhpur(UPPCBRO)/CTE/DEORIA/2021

Dated:- 10/09/2021

To ,

Shri MANISH KEDIA

M/s Forever Distillery Private Limited Distillery Division

Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil Rudrapur, District Deoria (UP) -

274001

DEORIA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 13031834 dated - 25/08/2021. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Molasses 446 TPD or	Metric Tonnes/Day	446
Cane Juice - 1200 TPD	Metric Tonnes/Day	1200
Grains 220 TPD or	Metric Tonnes/Day	220

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
RS/ENA/AA - 100 KLD	3100
Co Gen Power - 4.5 MW	

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
0	Metric Tonnes/Day	0	0

E- Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Borewell	1000.0

F- Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	20.0
Industrial	980.0

G- Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	265	Used as fuel in Slop fired boiler along with bagasse.
Others	113	Used as Supporting fuel along with bagasse.
Others	378	During Grain based operation, only bagasse will be used as fuel.
Others	210	Used as fuel in boiler

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry within three months to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry without any prior information, in case of non compliance of above conditions.
7. The industry shall install facilities to ensure Zero Liquid Discharge (ZLD) such as Multi Effect Evaporator (MEE), Condensate Polishing Unit(CPU) and Slop/ incineration boiler etc .
8. Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maturing arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

Specific Conditions:

1. This consent to establish is valid only for production of Rectified Sprit/Extra Neutral Alcohol/Ethanol 100 KLD & installation of Co-Generation Power Plant of capacity 4.5 Megawatt at Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil Rudrapur, District Deoria. In case of any change in capacity, the project will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. The industry shall comply the conditions of EC issued by State Level Environment Impact Assessment Authority, Uttar Pradesh vide its letter no. 38/Parya/SEIAA/5948/202020 dated 31.05.2021 and submit the compliance report on the EC condition on six monthly basis.
3. The industry shall submit stack emission monitoring report and ambient air quality monitoring report of the surrounding area of the factory on quarterly basis after commencement of the production of the industry.
4. Number of operating days of the industry will be 365 days per annum.
5. Unit shall obtain consent from the Board before starting production.
6. The maximum storage capacity for storage of spent wash shall not be more than 07 days.
7. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
8. The industry shall install ZLD system comprising of multi effect evaporator, incineration boiler & CPU.
9. No effluent shall be discharged outside the industry premises. Unit shall maintain ZLD condition.
10. Unit shall submit a copy of NOC from CGWA at the earliest before start of the production.
11. The industry shall install APCS (Electro Ecstatic Precipitator) of adequate size and specifications capable of achieving the stipulated Norms along with proposed 35 TPH slop fired incineration boiler & a stack of height 72 mtr from ground level.
12. The industry shall use baggasse/coal & slop as fuel in the boiler.
13. The industry shall cover fuel conveyors to control fugitive emissions.
14. The industry shall install acoustic enclosures and stack of sufficient height (as per the Board's norms) on proposed DG sets.
15. The industry shall provided water sprinkling system to control dust from transportation of raw material and product.
16. Separate Energy Meter must be installed on ETP (CPU).
17. The fly ash should be scientifically disposed off so that the same should not adversely affect the nearby area.
18. The industry shall submit Ash Management Plan.
19. The industry is directed to install roof top rain water harvesting for recharging of ground water.
20. The industry shall install mass flow meter on various points as per CPCB guidelines and install PTZ web camera which should be connected to CPCB server for ensuring ZLD condition.
21. The industry shall comply with the provisions of charter made by CPCB for distillery industries.
22. Unit shall install On-line continuous emission monitoring system in the stack proposed.
23. The boiler in the industry must use bio coal or bio briquette minimum 20% as per availability.
24. The industry shall comply with the provisions made in Hazardous and other Waste (Management

& Trans boundary Movement) Rules, 2016.

25. The industry shall comply with the provisions of Solid and Other Waste Management Rules, 2016.

26. Project proponent shall submit a bank guarantee of Rs. 10.00 lacs within 15 days of issuance of the certificate, comprising above condition no 1 to 25 for ensuring the compliance of conditions.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 10/10/2021 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

RAKESH
KUMAR
TYAGI

Digitally signed by
RAKESH KUMAR TYAGI
Date: 2021.09.12
13:16:27
+05'30'

Chief Environmental Officer, Circle-6

Dated:- 10/09/2021

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAKESH

Digitally signed by RAKESH
KUMAR TYAGI

KUMAR TYAGI

Date: 2021.09.12 13:16:27
+05'30'

Chief Environmental Officer, Circle-6



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

164110/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2022

Date: 16/09/2022

To,

M/s

Forever Distillery Private Limited Distillery Division

Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil Rudrapur,
District Deoria (UP) - 274001

Application Id-
17762164

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to Forever Distillery Private Limited Distillery Division located at Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil Rudrapur, District Deoria (UP) - 274001. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Forever Distillery Private Limited Distillery Division granted for the period from 10/09/2022 to 31/12/2024 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RS/ENA/Ethanol & Co-Generation Power Plant 4.5 MW	100	Kilo Liters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	9.6 KLD	STP	
Industrial	ZLD (Zero Liquid Discharge)	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986
5	Remarks	9.6 KLD Treated Sewage

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1000 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986
2	1000 KVA DG Set	Diesel Oil	3	Sulphur Dioxide	As per E(P)A Rules, 1986
3	35 TPH Boiler	Baggasse and Slope	1	Particulate Matter	As per E(P)A Rules, 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Sulphur Dioxide	As per E(P)A Rules, 1986
3	3	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

Specific Conditions:-

1. This consent is valid for production of Rectified Sprit/Extra Neutral Alcohol/Ethanol 100 KLD & installation of Co-Generation Power Plant of capacity 4.5 Megawatt maximum using Molasses 446 TPD or Cane Juice 1200 TPD or Grains 220 TPD as raw material.
2. Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharge outside the premises (applicable in case of the projects achieving the ZLD).
3. This consent is subject to final disposal of CPCB letter no. CP-11/21/2121-IPC-III-HO-CPCB-HO dated 12.011.2021.
4. Industry shall operate and maintain the MEE systems to ensure Zero Liquid Discharge, failing which, this consent shall be treated as revoked.
5. The separated water from solid separation system such as condensate from evaporation concentration system such as MEE shall be reutilized in the process. If required, separated water and condensate may be treated before reutilization.
6. Industry shall operate and maintain measuring devices (water/flow meters) at required location (raw water consumption, solid separation system: feed, permeate and reject, evaporation concentration systems: feed concentrate and condensate, water reused in the process & concentrate utilized in drying system/equivalent technology) to record the water balance shortly without delay.

7. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 30 days equivalent of production.
8. The other effluent streams apart from spent wash including spent lees, plant washings, leakages, boiler blow down, etc. shall be used in process.
9. Industry shall operate and maintain the effluent treatment system effectively and regularly. All the effluent treatment system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Industry shall not discharge any treated / untreated effluent in to the river or any surface water bodies. No effluent shall be discharged outside of the factory premises in any circumstances; hence zero discharge condition shall be maintained at all the time.
10. Industry shall make proper arrangement for safe and scientific handling, storage, transportation and disposal of all solid wastes, sludge etc. generated.
11. Industry shall provide adequate arrangement for control of odour nuisance. All internal roads shall be made pucca. Industry shall maintain good housekeeping within factory premises, around effluent treatment facilities etc.
12. Industry must strictly comply all the directions issued by UPPCB, CPCB and Hon'ble NGT from time to time.
13. The industry shall install roof top rain water harvesting system and Piezometer in the factory premises.
14. The industry shall always connect the CCTV Camera with the server of CPCB and UPPCB.
15. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
16. In case industry fails to comply with the directions issued by Board in a stipulated time schedule and/or fails to comply with any of the conditions stipulated in the consent / renewal, the consent to operate (CTO) / renewal of consent issued by Uttar Pradesh Pollution Control Board, Lucknow shall stand automatically withdrawn and manufacturing operations shall be close down without further notice.
17. Construct 0.3 mtr free Board in each lagoon used for storing spent wash to prevent overflow.
18. Maximum 30 days Spent Wash shall be stored in the Lagoon and ensured to send monthly reports regarding spent wash storage and details of water level in each lagoon constructed in industry.
19. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
20. Percentages of solid concentration after MEE shall be analysed by NABL accredited lab and report will submitted within a month.

21. The unit shall operate and maintain the Air Pollution Control Systems efficiently and continuously so as to satisfy the prescribed emission standards.
22. The unit shall adhere to the ambient Air quality prescribed standards at all the times.
23. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
24. The industry shall to submit stack emission monitoring report every quarter from NABL accredited laboratory.
25. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.
26. The Industry shall install on line emission continuous monitoring system and shall ensure regular transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.
27. Ash generated during production process must be disposed off in scientific manner as per guidelines of CPCB/MOEF. It is also mandatory that disposed ash will never affect the Health and Environment of nearby areas an residents.
28. The industry shall use at least 20% of total fuel as bio briquettes in boiler, as per availability.
29. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.
30. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Environment (Protection) Act, 1986.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

RAM KUMAR
SINGH

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Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAM KUMAR SINGH Digitally signed by RAM KUMAR SINGH
Date: 2022.09.17 14:10:47 +05'30'

Chief Environmental Officer, Circle-6



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :07/05/2024 To 31/12/2028

Ref No. - 210117/UPPCB/Gorakhpur(UPPCBRO)/CTE/DEORIA/2024

Dated:- 10/05/2024

To ,

Shri MANISH KEDIA

M/s FOREVER DISTILLERY PVT LTD

Plot No - A, UPSIDA Industrial Area,Usra Bazaar, Tehsil Rudrapur, District Deoria, Uttar

Pradesh,

DEORIA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 26247928 dated - 07/05/2024. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : Lat: 2628'24.25" N, long: 8343'04.20" E

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Molasses: 446 TPD	Metric Tonnes/Day	446
or Cane Juice: 1200 TPD	Metric Tonnes/Day	1200
or Grain : 220 TPD	Metric Tonnes/Day	220
or after Proposed expansion: Grain - 440 TPD	Metric Tonnes/Day	440

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
RS/ENA/Ethanol(Molasses/SugarSyrup/Grain)-100 KLD	3100
RS/ENA/Ethanol (Grain)-100 KLD	3100
Cogen Power plant: 9.0 MW	.
EXPANSION OF DISTILLERY FROM 100KLD TO 200 KLD	.

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
	Metric Tonnes/Day		

E- Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Tubewell	1500.0

F- Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	30.0
Industrial	1470.0

G- Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	265	Used as fuel
Others	113	Used as fuel
Others	780	Used as fuel

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry within three months to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry without any prior information, in case of non compliance of above conditions.
7. The industry shall install facilities to ensure Zero Liquid Discharge (ZLD) such as Multi Effect Evaporator (MEE), Condensate Polishing Unit(CPU) and Slop/ incineration boiler etc .
8. Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maturing arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

Specific Conditions:

1. This consent to establish is valid only for Expansion of Existing Distillery from 100 KLD (Molasses/ Cane Juice Syrup/Grain Based) To 200 KLD Through Addition of 100 KLD (Grain Based) Distillery Plant using Raw Material as 440 TOD Grains Along With Expansion of Co-Gen Power Plant from 4.5 MW to 9.0 MW at Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil-Rudrapur, District Deoria Uttar Pradesh by M/s Forever Distillery Private Limited having GEO coordinates are Lat: 2628'24.25" N, long: 8343'04.20" E. In case of any change in capacity, the project will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. The CTE shall only be valid with the effect from the date on which the proponent obtained Environmental Clearance (EC) from Competent Authority.
3. The proponent could not start expansion activities before obtaining Environmental Clearance (EC), failing which this CTE would be deemed void.
4. The industry shall obtain NOC from UP Ground Water Department for abstraction of additional 500 KLD Ground Water before start of production on expanded capacity.
5. In proposed expansion of distillery, the industry shall install 01 additional boiler of capacity 30 TPH with 100 KLD grain plant and ESP will be provided as Air pollution Control Device for the same.
6. The industry shall submit stack emission monitoring report and ambient air quality monitoring report of the surrounding area of the factory on quarterly basis after commencement of the production of the industry.
7. Number of operating days of the industry will be 365 days per annum.
8. Unit shall obtain consent from the Board before starting production.
9. The maximum storage capacity for storage of spent wash shall not be more than 07 days.
10. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
11. The industry shall install ZLD system comprising of multi effect evaporator, incineration boiler & CPU.
12. No effluent shall be discharged outside the industry premises. Unit shall maintain ZLD condition.
13. The industry shall install APCS (Electro Ecstatic Precipitator) of adequate size and specifications capable of achieving the stipulated Norms along with proposed 35 TPH slop fired incineration boiler & a stack of height 72 mtr from ground level.
14. The industry shall use baggasse/Other Biomass & slop as fuel in the boiler.
15. The industry shall cover fuel conveyors to control fugitive emissions. The industry shall install acoustic enclosures and stack of sufficient height (as per the Board's norms) on proposed DG sets.
16. The industry shall provide water sprinkling system to control dust from transportation of raw material and product.
17. Separate Energy Meter must be installed on ETP (CPU).
18. The fly ash should be scientifically disposed off so that the same should not adversely affect the nearby area.
19. The industry shall submit Ash Management Plan.
20. The industry is directed to install roof top rain water harvesting for recharging of ground water.
21. The industry shall install mass flow meter on various points as per CPCB guidelines and install PTZ web camera which should be connected to CPCB server for ensuring ZLD condition.

22. The industry shall comply with the provisions of charter made by CPCB for distillery industries.
23. Unit shall install On-line continuous emission monitoring system in the stack proposed.
24. The boiler in the industry must use bio coal or bio briquette minimum 20% as per availability.
25. The industry shall comply with the provisions of Solid and Other Waste Management Rules, 2016.
26. Project proponent shall submit a bank guarantee of Rs. 10.00 lacs (Ten Lacs only) within 15 days of issuance of the certificate, comprising above condition no 1 to 25 for ensuring the compliance of conditions.
27. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTE and attract action under the provisions of Environment (Protection) Act, 1986.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 10/06/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

GHAN
SHYAM
Chief Environmental Officer, Circle-6

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GHAN SHYAM
Date: 2024.05.16
17:11:41 +05'30'

Dated:- 10/05/2024

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

GHAN
SHYAM
Chief Environmental Officer, Circle-6

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GHAN SHYAM
Date: 2024.05.16
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Annexure-04
12 Pages



File No: 9124-8680
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA),
UTTAR PRADESH)



Date 21/09/2024



To,

Sri Manish Kedia
M/s FOREVER DISTILLERY PRIVATE LIMITED
Shop No.37,38, First Floor, Plot No. 623/624, Gulhatiya, Gorakhpur, U.P., USRA BAZAAR, DEORIA,
UTTAR PRADESH 274001
distilleryforever@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding Expansion of Existing Distillery from 100 KLD (Molasses/ Cane Juice Syrup/ Grain Based) to 200 KLD through addition of 100 KLD (Grain Based) Distillery plant along with expansion of Co-Gen Power Plant from 4.5 MW to 9.0 MW at Plot No - A, UPSIDA Industrial Area, Usra Bazaar, Tehsil: Rudrapur District: Deoria; Uttar Pradesh by M/s Forever Distillery Pvt. Ltd.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/INN/2481320/2024 dated 19/07/2024 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B2504LP5409085N
(ii) File No.	9124-8680
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	5(g) Distilleries EXPANSION OF EXISTING DISTILLERY FROM 100 KLD (MOLASSES/ CANE JUICE SYRUP/GRAIN BASED) TO 200 KLD THROUGH ADDITION OF 100 KLD (GRAIN BASED) DISTILLERY PLANT ALONG WITH EXPANSION OF CO-GEN POWER PLANT FROM 4.5 MW TO 9.0 MW AT PLOT NO - A, UPSIDA INDUSTRIAL AREA, USRA BAZAAR, TEHSIL: RUDRAPUR, DISTRICT: DEORIA, UTTAR PRADESH BY M/S FOREVER
(vii) Name of Project	

(viii) Name of Company/Organization	DISTILLERY PRIVATE LIMITED, FOREVER DISTILLERY PRIVATE LIMITED
(ix) Location of Project (District, State)	DEORIA, UTTAR PRADESH
(x) Issuing Authority	SEIAA
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 07-08-2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and is presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 07-08-2024 based on information submitted viz: Form 1 (Part A B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance hereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 09-08-2024 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC in its meeting held (2-8-2024) hereby accords Environment Clearance for the instant proposal of Shri Manish Kedia under the provision of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1).

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals/clearances under any other Acts/Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponent to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled.

Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Distilleries)

1. Environmental Attributes

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> 1. Three tier green belt shall be developed with native species all along the periphery of the project. Site survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years (Miyawaki method to be adopted for plantation). 2. Performance test shall be conducted on all pollution control system every year and report shall be submitted to regional office of the MoEF and EC. 3. Greenery and paving shall be implemented in the plant area to arrest soil erosion and dust pollution exposed soil surface. 4. Properly covered vehicles shall be used while transporting material and product. 5. Allergy test should also be included in health checkup of workers. 6. Project proponent is advised to explore the possibility and getting the cement in container rather through the plastic bag. 7. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP). 8. The project proponent shall comply with the CFCF charter/guidelines and time to time direction for the distillery unit.
1.2	<ol style="list-style-type: none"> 1. The plants shall be based on ZED as proposed. Effluent will be treated through condensate Polishing Unit. Raw stillage will be sent to decanter followed by MVE and dryer to produce DDGS. 2. The project proponent shall ensure compliance of CCR. 3. The project proponent shall submit plans for handling boiler ash in the compliance report. 4. The project proponent shall clearly specify the use of and product in the compliance report. 5. The project proponent shall submit within the next 6 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.

Standard EC Conditions for (Distilleries)

1. Specific Conditions

S. No	EC Conditions
1.1	Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer to be done through pumps.
1.2	The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
1.3	The project proponent will treat and reuse the treated water within the factory and no waste or treated water shall be discharged outside the premises.
1.4	EC granted for a project on the basis of the submitted documents shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project. Conversion of land use (CLU) certificate shall be obtained before start of construction activities.
1.5	NOC from the concerned Local authority shall be obtained before start of the construction of plant and drawing of the surface water for the project activities. State Pollution Control Board / Pollution Control Committees shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act till the project proponent shall obtain such permission. No ground water shall be used for the plant operations.
1.6	Total fresh water requirement shall not exceed 88 m ³ /day and it will be met from River Krishna. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard, and renewed from time to time. No ground water recharging shall be permitted within the premises.
1.7	The spent wash/other concentrates shall be naiterated.
1.8	CO ₂ generated from the process shall be bottled/made solid ice and utilized/sold to authorized vendors.
1.9	Occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
1.10	Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and virtual reality training shall be provided to employees.
1.11	The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms. PESO certificate shall be obtained.
1.12	Process organic residue and spent carbon, if any, shall be sent to Cement other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF.
1.13	The company shall undertake waste minimization measures as below: -

S. No	EC Conditions
	<p>a. Metering and control of quantities of active ingredients to minimize waste.</p> <p>b. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.</p> <p>c. Use of automated filling to minimize spillage.</p> <p>d. Use of Close Feed system into batch reactors.</p> <p>e. Venting equipment through vapour recovery system.</p> <p>f. Use of high pressure hoses for equipment cleaning etc. to reduce wastewater generation.</p>
1.14	<p>The green belt of at least 5-10 m width shall be developed in nearly 33% of the total project area, mainly along the plant periphery. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department. Records of tree canopy shall be monitored through remote sensing map.</p>
1.15	<p>As per the Ministry's OM dated 30.09.2020 superseding the OM dated 01.05.2018 regarding the Corporate Environmental Responsibility, and as per the action plan proposed by the project proponent to address the socio-economic and environmental issues in the study area, the project proponent is committed to provide education funds in technical training centers/ support in nearby village's schools, support in health care facilities, drinking water supply and funds for miscellaneous activities like solar street lights, battery, solar panel etc., in the nearby villages. The action plan shall to be completed within time as proposed.</p>
1.16	<p>There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products and no parking to be allowed outside on public places.</p>
1.17	<p>Storage of raw materials shall be either in silos or in covered areas to prevent dust pollution and other fugitive emissions. All stockpiles should be constructed over impervious soil and garland drains with catch pits & trap runoff material shall be provided. Biomass shall be stored in covered sheds and wind breaking walls/curtains shall be provided around biomass storage area to prevent its suspension during high wind speed. All Internal roads shall be paved industrial vacuum cleaner shall be provided to sweep the internal roads. The Air Pollution Control System shall be interlocked with process plant/machinery for shutdown in case of operational failure of Air Pollution Control Equipment.</p>
1.18	<p>Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of the gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.</p>
1.19	<p>A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.</p>
1.20	<p>PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.</p>

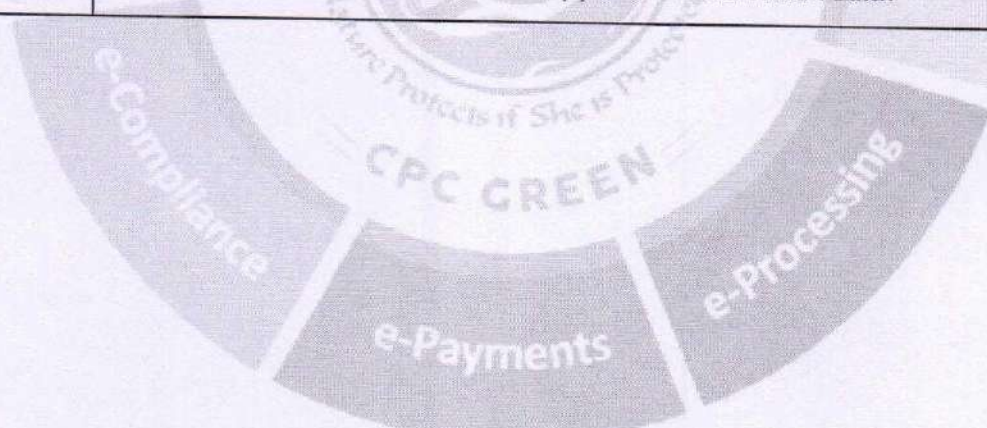
2. General Conditions

S. No	EC Conditions
2.1	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
2.2	The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
2.3	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
2.4	The company shall undertake all relevant measures for improving the socioeconomic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
2.5	The company shall earmark sufficient funds towards initial cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The fund so earmarked for environment management/pollution control measures shall not be diverted for any other purpose.
2.6	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGC, if any, from whom suggestions/representations, if any, were received while processing the proposal.
2.7	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitoring data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
2.8	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
2.9	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/ . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language

S. No	EC Conditions
	of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
2.10	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
2.11	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

3. NbwL Conditions

S. No	EC Conditions
3.1	The environmental clearance is subject to obtaining prior clearance from the wildlife angle, including clearance from the Standing Committee of the National Board for Wildlife, as applicable, as per the Ministry's OM dated 8th August, 2019. Grant of environmental clearance does not necessarily imply that Wildlife Clearance shall be granted to the project and that their proposal for Wildlife Clearance will be considered by the respective authorities on its merit and decision taken. PP shall also strictly follow the conditions mentioned in existing NBWL clearance.
3.2	The project proponent shall prepare a site specific conservation plan and wildlife management plan in case of the presence of Schedule I species in the study area, as applicable to the project, and submit to Chief Wildlife Warden for approval. The recommendations shall be implemented in consultation with the State Forest/Wildlife Department in a time bound manner.



Annexure- 2

A presentation was made by the project proponent along with their consultant M/s ETRC Consultants Private Limited to SEAC on 07-08-2024.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Expansion of Existing Distillery from 100 KLD (Molasses/ Cane Juice Syrup/Grain Based) to 200 KLD through addition of 100 KLD (Grain Based) Distillery Plant along with expansion of Co-Gen Power Plant from 4.5 MW to 9.0 MW at Plot No - A, UPSIDA Industrial Area, Usra Bazaar, Tehsil: Rudrapur, District: Deoria, Uttar Pradesh by M/s Forever Distillery Pvt. Ltd.
2. Environmental clearance for the existing project was issued by SEIAA, U.P. vide letter no. 38/Parya/SEIAA/5948/2020, dated 31/05/2021.
3. Certified compliance report issued from IRO, MoEF&CC, Lucknow vide its letter no. VII/Env/SCL-UP/2017/170, dated 19/07/2024 regarding the environmental clearance conditions stipulated in EC letter.
4. Standard terms of reference in the matter were issued through online Parivesh Portal on 19/01/2024.
5. Public hearing organized on 27/05/2024. Final EIA report submitted by the project proponent on 19/07/2024.
6. Project details:

Particulars	Details		
Brief description about the project	Proposed expansion of existing Distillery from 100 KLD (Molasses/ Cane Juice Syrup/Grain Based) to 200 KLD through addition of 100 KLD (Grain Based) Distillery Plant along with expansion of Co-Gen Power Plant from 4.5 MW to 9.0 MW		
Plot area	Existing	Proposed Expansion	After Expansion
	10.60 Hectares (26.19 acres)	Not required	10.60 Hectares (26.19 acres) (No Change)
% of greenbelt provided	33% of total land area is being developed as green belt (3.5 Hectare)	No Change	Industry will densify the greenbelt in existing plant premises.
Land use change required	Existing Land use of proposed site is industrial, as the land is already under the possession of M/s Forever Distillery Private Limited.		
Estimated project cost	Rs 17212.36 Lakhs	Rs. 10002.19 Lakhs	Rs 27214.55 Lakhs
EMP Cost	-	Capital cost – Rs 13.50 Crores (Modernization of MEE, CPU, CO ₂ Plant etc.)	Capital cost – Rs 13.50 Crores (Modernization of MEE, CPU, CO ₂ Plant etc.) Recurring cost/annum – Rs. 4.5 Crores /annum
CER Cost	NA	Rs 200.64 Lakhs	Rs 200.64 Lakhs
Manpower	130 Persons (Permanent – 50 Nos,	-	180 Persons (Skilled – 95 Nos,

	Temporary – 80 Nos)		Semi-Skilled – 45 Nos, Contractual-40)
Fresh Water consumption/day	Distillery : 980 KLD (@ 9.8 KL/KL of Product) Domestic – 20 KLD Total : 1000 KLD (@ 10.0KL/KL of Product)	Distillery : 490 KLD (@ 4.9 KL/KL of products) Domestic – 10 KLD Total : 500 KLD (@ 5 KL/KL of Product)	Distillery : 1470 KLD (@ 7.35 KL/KL of Product) Domestic – 30 KLD Total : 1500 KLD (@ 7.5 KL/KL of Product)
Source of water	Ground water.		
Permission from UPGWD or any other agency	NOC for water abstraction approx 1300 KLD (DEOR1220NIN0001, DEO1220NIN0002) has been obtained from Uttar Pradesh Ground Water Department which is valid till December 2025.		
Power consumption	2124 KW Source: Existing Co-Generation Power – 4.5 MW in Distillery Unit	2124 KW Source: Proposed Co-Generation Power – 4.5 MW in Distillery Unit	4248 KW Source: Co-Generation Power – 9.0 MW in Distillery Unit
Kind of fuel used	Slop +Bagasse/Other Biomass	Bagasse/Other Biomass	Slop +Bagasse/Other Biomass
Quantity of fuel used	(Mode - 1) Slop: 265 TPD. Bagasse / Other Biomass: 113 TPD. (Mode - 2) Bagasse / Other Biomass: 378 TPD	Bagasse / Other Biomass: 360 TPD	Slop: 265 TPD Bagasse / Other Biomass: 113 TPD Or Only Bagasse: 780 TPD
Source of Fuel	From adjacent sugar / rice mills and from local supplier through Truck.		
	Existing	Proposed Expansion	After Expansion
Waste water generated/day	Spent Wash : 750 KLD Other Effluent : 1024 KLD (Molasses / Cane Juice Syrup based) OR Spent Wash : 680 KLD Other Effluent : 671 KLD (Grain based)	Spent Wash : 680 KLD Other Effluent : 671 KLD	Spent Wash : 1240 KLD Other Effluent : 1257 KLD
Mode of discharge	Zero Liquid Discharge		
Number of Operation days	350 Days / Annum		
Spent Wash Treatment Scheme	Spent wash treatment scheme : During Molasses / Cane Juice Syrup based operation at 100 KLD: Spent wash generated from the analyser column during the operation, will be concentrated in Multi – Effect Evaporator (MEE). Concentrated Spent Wash is being/will be incinerated as fuel in incineration boiler along with auxiliary fuel like bagasse/Other biomass. During Grain based operation (100 KLD or 200 KLD) : Spent Wash (Slops) generation from Distillation, Upon separation of suspended solids in Decanter Centrifuge, Thin Slops are recycled to process / fermentation section and rest spent wash concentrated in multi-effect evaporators to		

	<p>form a Thick (Protein) Syrup, which is mixed with the Wet Cake DWG separated earlier from Decanters.</p> <p>This interim product called DWGS has 30 - 32% w/w Solids is subject to drying in a rotating steam tube bundle dryer to deliver a value-added by-product - DDGS - Distillers Dried Grains with solubles and which has min. 90% Solids and max. 10% moisture. This DDGS sells as Cattle Feed / Poultry Feed / Fish Feed based on its Protein Content.</p>		
Other Effluent Treatment Scheme	<p>Existing System : Other effluent like Lees, MEE Condensate, Floor washing, CIP, Blowdown of CT & Boiler, DM reject etc is being treated in CPU which comprises of anaerobic, aerobic, UV, UF and RO system which supports and leverages recycle of water up to maximum extent.</p> <p>After expansion, CPU capacity is adequate for treatment of other effluent after expansion also. CPU capacity will be expanded upto 1400 KLD.</p>		
Sources of Air + Noise pollution	<p>Air:</p> <p>Stack emissions: Slop Fired Incineration Boiler (Existing - 35.0 TPH)</p> <p>Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc</p> <p>Noise: Exhaust fans, compressors, pumps, motors</p>	<p>Air:</p> <p>Proposed 30 TPH (new normal boiler) & Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc.</p> <p>Noise: Exhaust fans, compressors, pumps, motors</p>	<p>Air:</p> <p>Stack emissions: Slop Fired Incineration Boiler (Existing 35 TPH) + Proposed 30 TPH (new normal boiler)</p> <p>Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc.</p> <p>Noise: Exhaust fans, compressors, pumps, motors, Turbine (4.5 MW + 4.5 MW)</p>

7. Raw material details:

Sr. No.	Particular	Existing Quantity (TPD)	Additional (TPD)	Total Quantity after Expansion (TPD)	Storage Facility	Source & mode of transportation
Mode - 1: Molasses / Cane Juice Syrup based						
1.	Molasses	446 MT/Day	-	446 MT/Day	Molasses Storage tank	Nearby sugar mill. Tanker will be used for molasses transport.
or						
2	Cane Juice Syrup	1200 TPD	-	1200 TPD	Cane Juice Syrup Tanks	Nearby sugar mills.
or						
Mode - 2: Grain Based						
3.	Grain	220 MT/Day	220 MT/Day	440 MT/Day	30 Days Covered Shed	Nearby market and truck will be used for transportation.
or						
Other Chemicals						
4.	Sulphuric Acid	65 kg/day	65 kg/day	130 kg/day	Stores/flakes in bags	Near By markets by road.

Sodium Hydroxide (Caustic)	10 kg/day	10 kg/day	20 kg/day	In Stores
Enzymes	8 kg/day	8 kg/day	16 kg/day	In Stores
NH ₂ -CO-NH ₃ (Nutrient: 46% N ₂)	15 kg/day	15 kg/day	30 kg/day	In Stores
Antifoam Agent	125 kg/day	100 kg/day	225 kg/day	In Stores

8. Land use details:

Sr. No.	LU/LC Class	Area in (Sq.km)	Area in (Hectares)	% Area
1	Crop land	261.520	26152	83.287
2	Deciduous	0.191	19.1	0.061
3	Fallow	0.982	98.2	0.313
4	Inland wetland	2.511	251.1	0.800
5	Mining	2.181	218.1	0.695
6	Plantation	1.842	184.2	0.587
7	River / Stream / Canals	3.580	358	1.140
8	Rural	28.038	2803.8	8.929
9	Scrub land	0.079	7.9	0.025
10	Urban	12.103	1210.3	3.855
11	Water bodies	0.973	97.3	0.310
Total Area		314.00	31400.0	100

9. Water Requirement details:

Particular	Existing 100 KLD (Molasses/ Cane Juice Syrup based)	Expansion - 100 KLD (Grain based)	After Proposed Expansion at 200 KLD
Distillery	980 KLD	490 KLD	1470 KLD
Domestic	20 KLD	10 KLD	30 KLD
Total	1000 KLD (@ 10.0 KL/KL of products)	500 KLD (@ 5.0 KL/KL of products)	1500 KLD (@ 7.5 KL/KL of products)

Source: Ground water.

10. Waste generation:

• Domestic solid waste:

Category	Type of Waste	Colour of Bins	Disposal Method	Total Waste (Kg/day)
Bio Degradable	Organic Waste	Green	Organic waste converter within the project site	16.2
Non-Biodegradable	Recyclable Waste	White	Authorized Recycler	5.4
Non-Biodegradable	Inert Waste	Black	Nearby Landfill Site	5.4
Total				27 Kg/day

• Industrial waste:

Sr No	Waste	Existing (Molasses/ Cane Juice Syrup/Grain)	After expansion (Molasses/ Cane Juice Syrup/Grain)	Uses / Disposal

		Based) at 100 KLD	Based) at 200 KLD	
1	Total Ash	50.5 MT/Day	56.75 MT/Day	Due to high potash content, will be used as manure.
2	Yeast Sludge	10.0 MT/Day	11.5 MT/Day	Will be mixed with press mud of Sugar mill and sold to the farmer.
3	Condensate polishing unit sludge	1.5 KLD	2.0 KLD	Will be mixed with press mud of Sugar mill and sold to the farmer.
4	Cattle Feed DDGS	Nil	88 MT/Day	Will be sold as cattle feed.

• Hazardous waste:

Hazardous waste		
Name of Hazardous Waste	Quantity (KL/Annum)	Uses / Disposal
Used Oil and Grease	1.2	Will be provided to TSDf for further disposal.

11. Action plan as per Ministry's O.M. dated 30/09/2020:

S.No	Description	Amount (Rupees in Lakhs)
1	Workers will be subjected to primary health check-up before they are employed to ascertain their health conditions. Thereafter, Regular Medical check-up & First Aid facility will be organized for workers to evaluate the adverse impact if any on these persons due to proposed activity. Occupational health surveillance programme shall be done six monthly. A safety officer / environmental officer shall be recruited.	35
2	Workers will be provided with masks, gloves, goggles & ear muffs will be provided.	5.0
3	Covered transportation of vehicles.	10.0
4	Other	5.0
	Total	Rs. 55.0

12. The project proposal falls under category-5(g) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate, Deoria.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.org)
6. Copy for Guard File.

Digitally Signed by : Member Secretary UP
Member Secretary, SEIAA
(Sanjeev Kumar Singh)
Date: 24/09/2024
Member Secretary, SEIAA



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 29485052

228753/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2024

Date: 26/12/2024

To,

M/s

FOREVER DISTILLERY PVT LTD

Plot No - A, UPSIDA Industrial Area, Usra Bazaar, Tehsil Rudrapur, District Deoria, Uttar Pradesh,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **FOREVER DISTILLERY PVT LTD** located at **Plot No - A, UPSIDA Industrial Area, Usra Bazaar, Tehsil Rudrapur, District Deoria, Uttar Pradesh,** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **FOREVER DISTILLERY PVT LTD** granted for the period from **01/01/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RS/ENA/AA while using Grains	200	Kilo Liters/Day
2	Co-Generation Plant	9.0	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	18 KLD	STP	
Industrial	ZLD (Zero Liquid Discharge)	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

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S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	02 Boilers having Capacity 35 TPH and 30 TPH each	Baggasse and Slope	1	Particulate Matter	As per E(P)A Rules, 1986
2	1500 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986
3	300 KVA DG Set	Diesel Oil	3	Sulphur Dioxide	As per E(P)A Rules, 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Sulphur Dioxide	As per E(P)A Rules, 1986
3	3	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows

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Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

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10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of 200 KLD RS/ENA/AA while using Grains as a raw material or 100 KLD RS/ENA/AA while using Molasses / Cane Juice along with Co-Gen Power Plant from 9.0 MW at Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil-Rudrapur, District Deoria Uttar Pradesh by M/s Forever Distillery Private Limited.
2. Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharge outside the premises.
3. The number of operating days of the industry will be 365 days per annum.
4. The maximum storage capacity for storage of spent wash shall not be more than 07 days.
5. Industry shall operate and maintain the MEE systems to ensure Zero Liquid Discharge, failing which, this consent shall be treated as revoked.
6. The separated water from solid separation system such as condensate from evaporation concentration system such as MEE shall be reutilized in the process. If required, separated water and condensate may be treated before reutilization.
7. Industry shall operate and maintain measuring devices (water/flow meters) at required location (raw water consumption, solid separation system: feed, permeate and reject, evaporation concentration systems: feed concentrate and condensate, water reused in the process & concentrate utilized in drying system/equivalent technology) to record the water balance shortly without delay.
8. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 30 days equivalent of production.
9. The other effluent streams apart from spent wash including spent lees, plant washings, leakages, boiler blow down, etc. shall be used in process.
10. Industry shall operate and maintain the effluent treatment system effectively and regularly. All the effluent treatment system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Industry shall not discharge any treated / untreated effluent in to the river or any surface water bodies. No effluent shall be discharged outside of the factory premises in any circumstances; hence zero discharge condition shall be maintained at all the time.

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11. Industry shall make proper arrangement for safe and scientific handling, storage, transportation and disposal of all solid wastes, sludge etc. generated.
12. Industry shall provide adequate arrangement for control of odour nuisance. All internal roads shall be made pucca. Industry shall maintain good housekeeping within factory premises, around effluent treatment facilities etc.
13. Industry must strictly comply with all the directions issued by UPPCB, CPCB and Hon'ble NGT from time to time.
14. The industry shall install roof top rain water harvesting system and Piezometer in the factory premises.
15. The industry shall always connect the CCTV Camera with the server of CPCB and UPPCB.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
17. In case industry fails to comply with the directions issued by Board in a stipulated time schedule and/or fails to comply with any of the conditions stipulated in the consent / renewal, the consent to operate (CTO) / renewal of consent issued by Uttar Pradesh Pollution Control Board, Lucknow shall stand automatically withdrawn and manufacturing operations shall be close down without further notice.
18. Construct 0.3 mtr free Board in each lagoon used for storing spent wash to prevent overflow.
19. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
20. Percentages of solid concentration after MEE shall be analysed by NABL accredited lab and report will be submitted within a month.
21. The unit shall operate and maintain the Air Pollution Control Systems efficiently and continuously so as to satisfy the prescribed emission standards.
22. The unit shall adhere to the ambient Air quality prescribed standards at all the times.
23. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
24. The industry shall submit stack emission monitoring report every quarter from NABL accredited laboratory.
25. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.
26. The Industry shall install on line emission continuous monitoring system and shall ensure regular transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.

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27. Ash generated during production process must be disposed off in scientific manner as per guidelines of CPCB/MOEF. It is also mandatory that disposed ash will never affect the Health and Environment of nearby areas an residents.
28. The industry shall use at least 20% of total fuel as bio briquettes in boiler, as per availability.
29. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.
30. The Industry shall install on line emission continuous monitoring system and shall ensure regular transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.
31. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.
32. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Environment (Protection) Act, 1986.

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Environmental Engineer Incharge, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action

Environmental Engineer Incharge, Circle-6

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Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 35100329

258458/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2025

Date: 27/01/2026

To,

M/s

FOREVER DISTILLERY PVT LTD BOTTLING UNIT

Plot No- A, UPSIDA Industrial Area, Usra Bazaar, Tehsil- Rudrapur, District- Deoria, U.P.,DEORIA,274001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **FOREVER DISTILLERY PVT LTD BOTTLING UNIT** located at **Plot No- A, UPSIDA Industrial Area, Usra Bazaar, Tehsil- Rudrapur, District- Deoria, U.P.,DEORIA,274001.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **FOREVER DISTILLERY PVT LTD BOTTLING UNIT** granted for the period from **01/01/2026 to 31/07/2030** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	IMFL-7389 cases/day	7389	Metric Tonnes/Day
2	Country Liquor 18356 cases/day.	18356	Metric Tonnes/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	06 KLD	STP	Use in irrigation and gardening

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	D.G. Set of 250 KVA	HSD	1	Particulate Matter	AS PER NORMS

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

(iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. In the industry IMFL & Country Liquor shall be produced from E.N.A. after blending and bottling.
2. In the industry Tetra Pack and PET Bottles shall be used for Bottling.
3. The unit shall use DM water only for washing in the glass bottle line, and the effluent generated from the washing process shall be 100% recycled through a recycling system. Under no circumstances shall any

**Ashutosh
Chauhan**

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Ashutosh Chauhan
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- effluent be discharged outside the industrial premises.
4. The unit shall treat domestic wastewater through an STP (Sewage Treatment Plant) to meet the prescribed standards.
 5. The industry has to follow all the directions given by the Hon'ble Court, Hon'ble NGT, CPCB, UPPCB time to time
 6. Industry shall obtain NOC for ground water abstraction from State Ground Water Authority and submit to Board the same within 03 months.
 7. Industry shall Develop Green Belt comprising plants resistant to pollution, dense and high variety as per guideline of Ministry of Environment Forest and Climate Change, Govt. of India and as per guidelines of State Pollution Control Board on the 33% total plot area allocated for Bottling Plant.
 8. Industry shall submit on site Disaster Management Plan dully approved by industry Department to Board within 03 months.
 9. Industry shall ensure compliance of provisions made in Environment Protection Act, 1986 and Rules framed within the Act such as Hazardous and Other Waste (Management & Trans boundary Movement) Rules, 2019 (As Amended), Plastic Waste Management Rules, 2019 (As Amended) etc.
 10. Industry shall ensure compliance of provisions made in Public Liability Insurance Act, 1981.
 11. Industry shall ensure the provisions made in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 12. The industry should strictly follow the instructions given in Plastic Waste Management Rules, 2016 and as amendment till date. The industry cannot used the banned Plastic, polythene, thermacol etc as prescribed in Plastic waste management rule otherwise this CTO stand automatically stand cancelled
 13. Industry shall submit Environment Statement to Board up to 30 September or before it for every financial year at the end of the year.
 14. Industry shall construct separate storm water drain for discharge of storm water.
 15. Industry shall construct roof top rain water harvesting system for recharging underground water within industry premises.
 16. The industry shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
 17. The industry should be operated in such a manner that there is no adverse effect on the surrounding environment or population during the operation/ manufacturing process of the industry
 18. The industries will have to install the Air Pollution Control System and Water Pollution Control System as per requirement with adequate capacity
 19. This consent is issued purely from environmental angle and the Board will not be responsible for any claim, counter claim, ownership, partnership, land dispute etc of the unit.
 20. The board have right to modify any condition as and when require in compliance of any change in Environmental guidelines and Hon'ble Court order passed by time to time
 - 21 All the necessary NOC's, Permissions, Licenses etc shall be taken from all concerned statutory authorities. If the documents/information submitted by the applicant/project proponent were found incorrect or false at any point of time, this consent order shall automatically stand void.
 22. If Consent fees are due on industry then it is mandatory to industry submit that fees to the Board. The industry shall submit the latest Audited balance sheet and accordingly balance fee (if any) submitted to the Board within Fifteen days. The Latest Chartered Accountant Audited balance sheet of the industry (Net fixed assets + Net current assets - current liabilities) would be submitted to this office every year.
 23. This consent order is being renewed in continuation of the last consent number 134250/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/DEORIA/2021 Date 31/08/2021 for air &

133603/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/DEORIA/2021 dated 31/08/2021 for water issued earlier by the State Board to the Unit

Please note that Consent to Operation will be revoked, in case of, non-compliance of any of the above-mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. The Unit is directed to submit its first compliance report regarding above mentioned specific and general conditions till 27/02/2026 in this office. Ensure to submit the regular compliance report otherwise this Consent to Operation will be revoked

Copy to:

Chief Environmental Officer (Circle -06), U.P. Pollution Control Board, Lucknow.

Ashutosh Chauhan
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Regional Officer
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**REGIONAL GORAKHPUR
UTTAR PRADESH POLLUTION CONTROL BOARD**
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

Stack Emission Test Report

Ref No.36689711/Gorakhpur/2026

Date: 17/04/2026

- 1- Name & Address of Industry: FOREVER DISTILLERY PVT LTD, PLOT NO A, UPSIDA INDUSTRIAL AREA,USRA BAZAAR, TEHSIL RUDRAPUR,DISTRICT DEORIA, UTTAR PRADESH,DEORIA,
- 2- Sample Collected By: Ram Milan Verma ,SA, R.K. Singh, LA
- 3- Date of Monitoring: 15/04/2026
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 72 meter from ground level
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: 35
- 9- Fuel used: Coal, Rice Husk
- 10- Quantity of Fuel used: -
- 11- Flue Gas Velocity: 16.70 m/s
- 12- Air Pollution Control Device: ESP
- 13- Other remarks (if any): -
- 14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	Particulate Matter	mg/Nm ³	80.74	-

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-
[Alok Sharma JRF]

Authorised Signatory
RAM MILAN VERMA
Date: 2026.04.17
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Ram Milan Verma (SA)

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Chauhan
Regionl Officer
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Forever Distillery Private Limited

AGREEMENT FOR ASH DISPOSAL AND DUST & OTHER GARBAGE DISPOSAL FROM 100 KLPD DISTILLARY & POWER PLANT (DEORIA)

This agreement made at Deoria on this 01st October 2025 between M/s Bajrang Associates, 346, Siktaur road, behind Pillars School, Gorakhpur, Uttar Pradesh, 273008 herein after referred to as the "Contractor" and M/s Forever Distillery Private Limited, Usra Bazar, Deoria (U.P.) herein after referred to as "Company".

Whereas the company is engaged in the work / business of manufacturing industrial alcohol & power produce and the company is desirous of giving out the work of **Ash disposal and Dust & other garbage disposal** to some reliable person and whereas the contractor is engaged in this type of business / work and he has represented to the company to execute the work/business on contract basis as an independent contract.

Now therefore this deed witnessed as follows-

1. The Contractor will deploy suitable staff/ infrastructure as per jobs requirement.

2. RATES OF PAYMENT-

The rates of Ash/Garbage removal shall be as under:-

Rates
Rs. 200/ MT in side plant area
Rs. 340/ MT outer side of plant
Rs. 600/ Trolley outer side of plant (Garbage)

Details Description

- Ash /Garbage disposal (08 KM away from Factory at their own Site)

The total value of jobs will be certifying as per measurement and consumption.

The rates agreed under this contact are subject to review after successful completion of Six Months.

- The contractor will be fully responsible for any issue / dispute related to ash / garbage disposal outside of Factory premises.
- The quantity / weight of Ash shall be considered as dry Ash i.e. the percentage of ash produced by feeding rice husk/coal/bagasse /pith etc.
- The contractor will be fully responsible for the cleanliness of entire area of Ash loading by manual or using any type of machinery like Tractor, Leveler, and JCB etc.
- The rates agreed to under this contract shall be inclusive of all cost of Man power, Drivers & Diesel required for Machines, Infrastructure required for execution of the aforesaid jobs etc.
- If fly ash stored by the contractor shall not be the part of this agreement. That would be conclude & paid separately.
- The consent from land owner required for disposal of Ash /Garbage.
- The rates agreed to under this contract shall be deemed to compensate for all minor details which are not specifically mentioned, but are fairly and obviously intended and are essential for the smooth execution of the work and the contractor is not entitled to make any extra claim on this account.

Registered Office : Shop No 37,38, First Floor, Plot No. 623/624, Gulhariya, Gorakhpur 273013
 Plant Address : Plot No. A, Industrial Area, UPSIDC, Usra Bazar, Deoria, Uttar Pradesh 274001
 CIN : U15132UP2020PTC126691 | PAN : AAECF0173C | GST No. : 09AAECF0173C1Z1
 E-mail : fdpl@ho.mball.net



Forever Distillery Private Limited

- The contractor will be also responsible to keep the storm drain at Boiler premises ie avoid ash to be in the drains.
- If dumping of fly ash in outside of plant it is whole responsibility of contractor.
- The ash Vehicle must be trolley covered before exit the factory.
- The ash dumping site should be away from the main road and ash dumping inside the boundary wall.

3. MODE OF PAYMENT

- The contractor shall submit the bills for the month to the company at the end of each month. Payment will be made to the contractor after checking and approval within one week after submission of bill.
- The bill will be verified by the Boiler Head as well as Commercial Team.

4. TAXES DUTIES

The contractor rates agreed to under this contract shall be inclusive all costs of manpower, JCB, Dumper, Tractor scraper & it's running cost and taxes, GST/Service taxes if applicable shall be paid by FDPL.

5. Losses & Damages

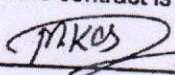

If the company suffers and loss or damages due to negligence of the contractor's employees, the company shall have the right to recover such damage losses from the contractor bills.

6. PERIOD OF CONTRACT

The period of contract shall be **Six Month** from the date of commencement of the jobs (i.e **01.10.2025 to 31.03.2026**). The company has right to terminate the contract if the ash disposal work is not found as per company norms / Pollution guidelines.

7. DEPLOYMENT OF PERSONNEL

- V. The Contractor shall provide and employ in connection with the work only such efficient and competent personnel as are necessary for the proper supervision and timely execution of the work. Orders given to the contractor's supervisors shall be considered to have the same force as if these had been given to the Contractor himself. The Contractor is bound to remove any of his employees from the works/site if the said employees are not acceptable to the company representative.
- VI. In the event of the company's authorized representative being of the opinion that the Contractor is not employing competent & sufficient number of staff and workmen as is necessary for the proper execution of the work prescribed, the Contractor shall on receiving intimation to this effect take immediate action for deploying adequate personnel specified by the company's representative. In the event of failure on the part of the Contractor to comply with such instructions, will entitle the Company to terminate the contract.
- VII. The company shall not be entitled to or competent to exercise its power/control/supervision regarding the discharge, dismissal or retrenchment or re-employment of the workers engaged /employed by the contractor.
- VIII. The contractor will have to arrange the accommodation for his workers / labor outside FDPL's premises. However, if the contractor and his workers are allowed to work at the premises of the company, the contractor and his workers will hold no right, title or lien upon the premises. The contractor and his workers will vacate and move out of the premises as and when required by the company when the contract is terminated.

Registered Office : Shop No 37,38, First Floor, Plot No. 623/624, Gulhariya, Gorakhpur 273013
 Plant Address : Plot No. A, Industrial Area, UPSIDC, Usra Bazar, Deoria, Uttar Pradesh 274001
 CIN : U15132UP2020PTC126691 | PAN : AAECF0173C | GST No. : 09AAECF0173C121
 E-mail : fdpl@ho.mball.net



Forever Distillery Private Limited

8. IDENTIFICATION BADGES / PASSES

- III. The Contractor shall provide to each of his employees with identification card at his cost. The employees shall display the badges on their own so that the identity cards are clearly visible for checking by the gateman as they enter in the premises of the Company. The identity cards shall be serially numbered. The contractor's initials shall be printed above with an identification number and the photograph on the cards.
- IV. The Contractor should immediately notify the Company if any of the identity cards is lost and a new one issued in its place, or when identity cards are carried away by discharged personnel. No employee of the Contractor without an identity card will be permitted to enter in the premises of work, except in such cases where special permission of the Company's representative is obtained.

9. STATUTORY AND OTHER OBLIGATIONS REGARDING WORKMEN

- V. The Contractor shall comply with all Central, Local and State Regulations and Enactment's pertaining to his employees and the company shall have the right to enquire into and decide all complaints on such matters.
- VI. The Contractor shall remain liable for the payments of all wages or other statutory payments to his employees under the Minimum Wages Act, Payment of Wages Act, Employees Liability Act, Employee's Compensation Act, ESI Act, P.F. Act, Bonus Act, Factory Act, Shops & Establishment Act, Payment of Gratuity Act etc. or any other enactment's and Rules in force or made applicable from time to time. The Contractor shall also comply with the provisions of the Contract Labor (Regulation and Abolition) Act and the Rules and Orders issued there under from time to time.
- VII. In case the Company becomes liable to pay any wages or dues to the contractor's employees or to any Government Agency under any of provisions of the said Acts or Rules or other regulations due to acts of omission and commission on the part of the Contractor, the Company may, at its discretion, make such payments and recover the same from the contractor's bills.
- VIII. The Contractor shall be solely liable for all the pecuniary and other consequences arising on account of any violation or default by him in respect of the provisions of the above mentioned Acts and Regulations and any other statutory obligations which may be in force regarding the conditions of employment of workmen from time to time. In addition, any such failure or violation or default will constitute a breach of the contract conditions and is liable for action.

10. SAFETY & HOUSE KEEPING

- III. The contractor shall follow all safety rules and regulations for carrying out the jobs at site. He shall provide adequate safety devices / items to ensure that safety of personnel working at site is ensured at the highest level. He will also ensure that the workers are wearing safety helmet and safety belt tied with fixed structure whenever working on height. The contractor shall have all safety devices, equipment etc. to ensure Zero Accident at work site
- IV. The contractor shall take all precautions to keep the areas around his works free from flooding, during rainy seasons, by reason of his piled up materials, the contractor shall take steps to prevent any flooding of the areas of works and to keep the areas dry in consult.

11. NUISANCE

The Contractor shall not, at any time, do cause or permit anyone to do or cause any nuisance in the company or do anything which shall cause unnecessary disturbances or inconvenience to the Company and to the Public.

Registered Office : Shop No 37,38, First Floor, Plot No. 623/624, Gulhariya, Gorakhpur 273013
 Plant Address : Plot No. A, Industrial Area, UPSIDC, Usra Bazar, Deoria, Uttar Pradesh 274001
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 E-mail : fdpl@ho.mbmail.net



Forever Distillery Private Limited

12. ASSIGNMENT & SUB CONTRACTING

The work assigned to the Contractor under the Work Order of FDPL shall be performed by the Contractor in total. The Contractor shall not assign the work on sub-contract basis without prior consent of FDPL in writing. However, no such consent shall relieve the contractor from his sole responsibility under the contract and successful completion of the work as per the specification of the work order and to the fullest satisfaction of FDPL.

13. INDEMNIFY & INSURANCE

The Contractor shall indemnify and keep indemnified the Company against all losses and claims for injuries or damages to any persons or any property whatsoever which may arise out of the execution of the work against all claims, demands, proceedings, damage, costs, charges and expenses whatsoever in respect of or in relation thereto.

14. FORCE MAJEURE

If at any time, the execution of this contract is affected by war (declared or not) hostilities, invasion, acts of foreign enemies, civil war, rebellion, revolution, insurrection, riots and civil commotion (other than solely restricted to the contractor's employees), acts of state, acts of god such as earthquake, massive floods and other acts of nature which the contractor could not have reasonably foreseen or reasonably made provision for or insured against, then the contractor shall within seven days of such occurrence apply to the company together with adequate evidence for obtaining relief from the consequences loss/ damages. The company shall not be held responsible or be called upon to make good any losses/ costs incurred by the contractor consequent to the happening of any of the event mentioned herein above.

15. ARBITRATION & JURISDICTION

In case of any disputes or differences between company & contractor for any matter within the scope of contract, then either party shall give written notice of such disputes or differences to other party and such disputes or differences shall be referred to a sole arbitrator to be selected by the contractor from among the panel of three nominee to be indicated by the company at the time of reference of the disputes to arbitration. The award of the arbitrator shall be final and binding on both parties. The procedure laid down in Indian Arbitration Act of 1940 and the rules made there under from time to time shall apply in the matter of the reference. Only courts at Deoria, (U.P.) shall have jurisdiction to entertain a claim or for enforcement of the award.

For FOREVER DISTILLERY PRIVATE LIMITED

(AUTHORISED SIGNATORY)

Agreed and accepted the aforesaid conditions

Aditya Shahi

Aditya Shahi

(Bajrang Associates)

WITNESS

1.

2. *Vijay*

WITNESS

1. *Vikash Singh / o. Ashok Kumar Sin*

संदर्भ संख्या

Ref. No. 1983/सी०-66/2026

दिनांक

Dated... 24-03-26

सेवा में,

मेसर्स फोरेवर डिस्टीलरी प्रा० लि०,
प्लॉट सं०-ए, यू०पी०सी०डा० औद्योगिक क्षेत्र,
उसरा बाजार, तहसील-रुद्रपुर,
जनपद-देवरिया।

विषय:- वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 (यथासंशोधित) में वर्णित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में आपको अवगत कराना है कि आपके उद्योग का निरीक्षण इस कार्यालय द्वारा मा० एन०जी०टी० में योजित वाद सं०- 524/2025 में पारित आदेश दिनांक 15.10.2025 के अनुक्रम में गठित समिति के साथ दिनांक 20.03.2026 को किया गया। निरीक्षण आख्यानसार उद्योग के निरीक्षण के समय पाये निम्नलिखित कमियां पायी गयी:-

- I. The ash is transported using tractor trolley and truck dumpers. From the boiler ESP, the ash is stored in a silo and further loaded into dumpers or trollies using telescopic discharge mechanism. During the visit it was observed that the telescopic mechanism was not properly functional and the ash was manually handled for loading into the truck from silo hopper.
- II. The ash conveying belt conveyor was not properly covered at Transfer points. It was causing for spillage of ash/ fugitive emission.
- III. The water (approx.10-15%) is mixed with the ash during loading into the dumpers or trollies to minimise the fugitive emission. At ash handling area, ash spillage was observed due to improper handling of ash. The water accumulation was also observed near silo area.
- IV. The coal and rice husk were stored in open area without any tarpaulin covering. During windy/summer season this may cause for fugitive emission in the nearby vicinity. Nearby the coal and rice husk storage area, proper garland drain was not constructed to collect the surface run-off during monsoon season.
- V. In Industry premises adequate green belt is not developed inside the industrial premises. Further the existing plantation is not properly maintained. Tree leaves are covered with layer of ash/ black soot.

अतः निरीक्षण के समय पायी गयी उपरोक्त कमियों से सम्बन्धित व्यवस्था 15 दिवस के अन्दर स्थापित कर इस कार्यालय को अवगत कराये। कृपया ध्यान दें, कि उक्त निर्देशों का समयबद्ध अनुपालन न किये जाने की दशा में आपके उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 (यथासंशोधित) में वर्णित प्राविधानों के अंतर्गत की जाने वाली किसी भी कार्यवाही का उत्तरदायित्व आपके उद्योग एवं आपका स्वयं का होगा।

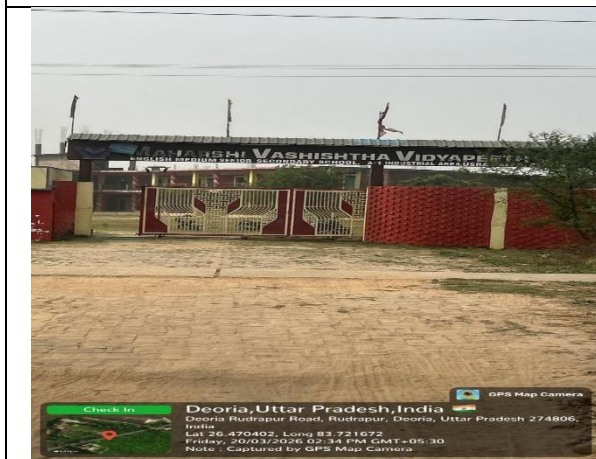
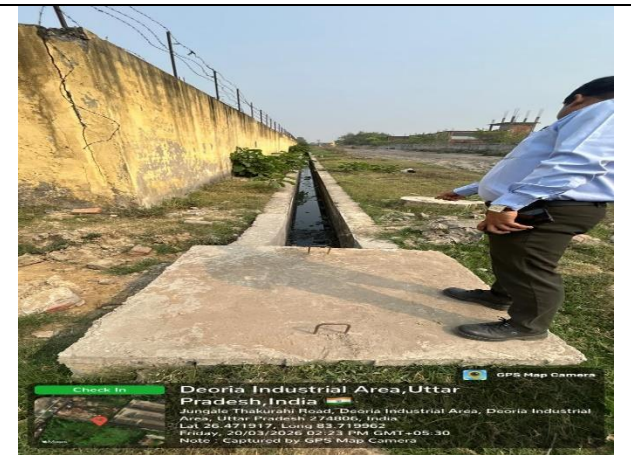
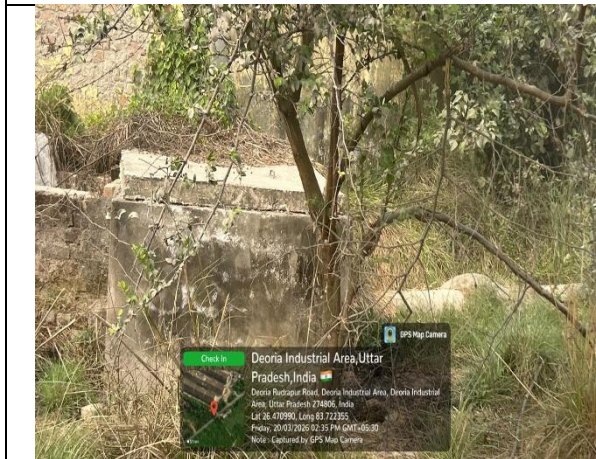
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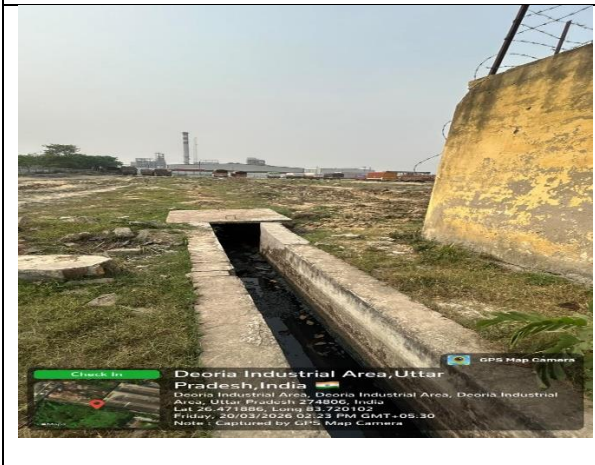
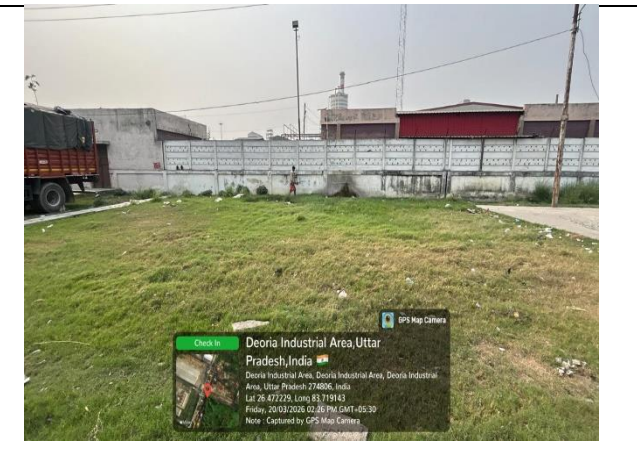
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क्षेत्रीय अधिकारी

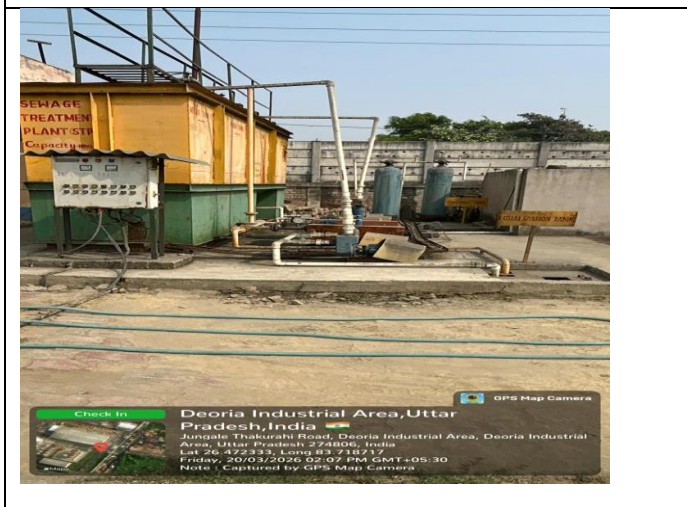
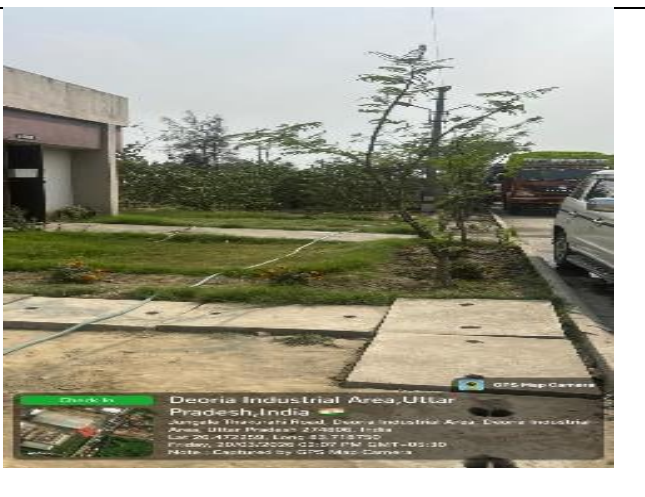
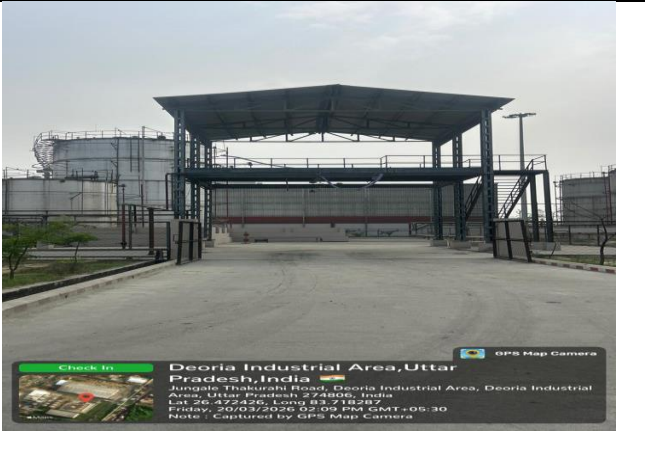
प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित:-

1. जिलाधिकारी महोदय, जनपद- देवरिया।
2. मुख्य पर्यावरण अधिकारी (वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

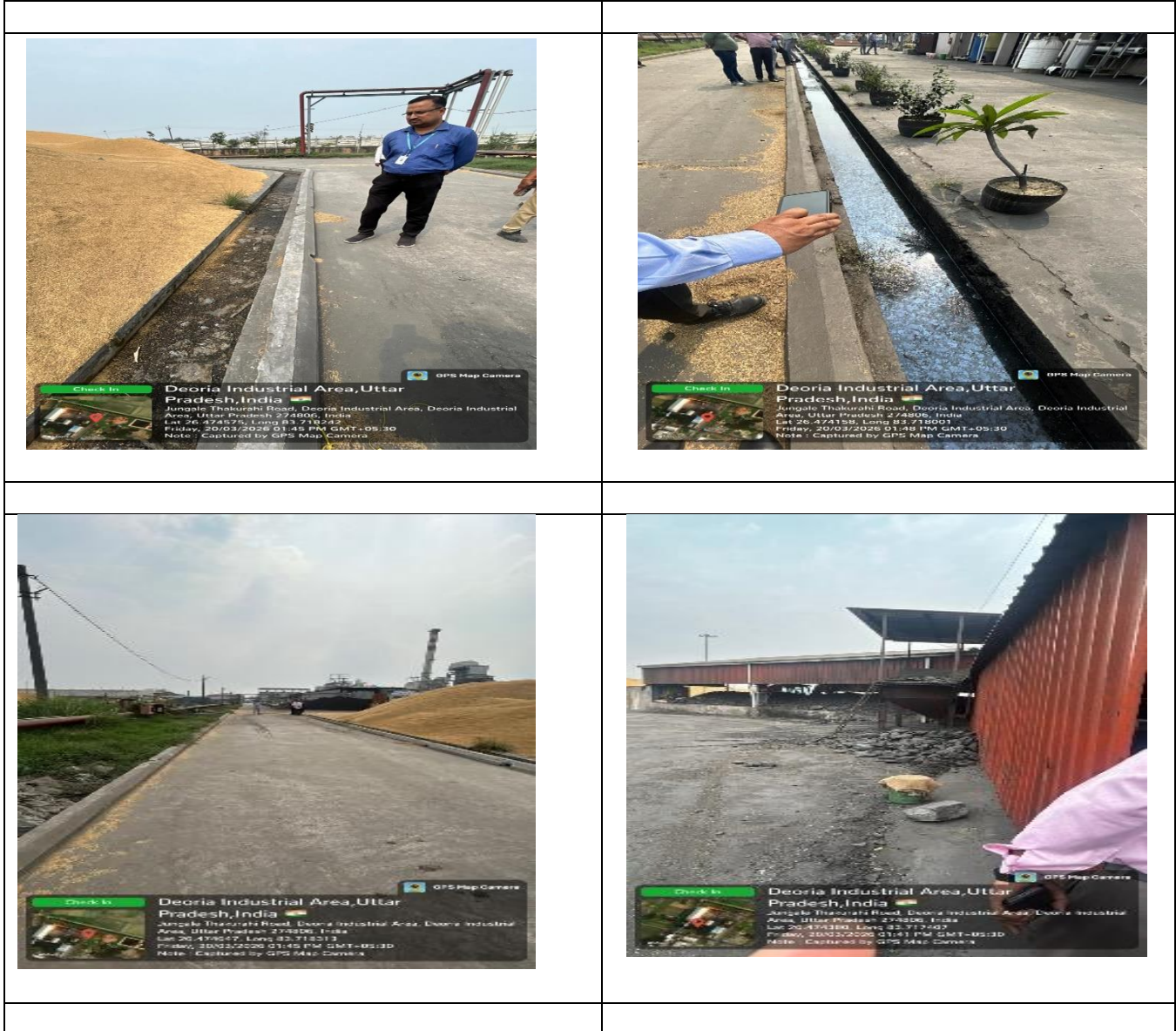
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क्षेत्रीय अधिकारी

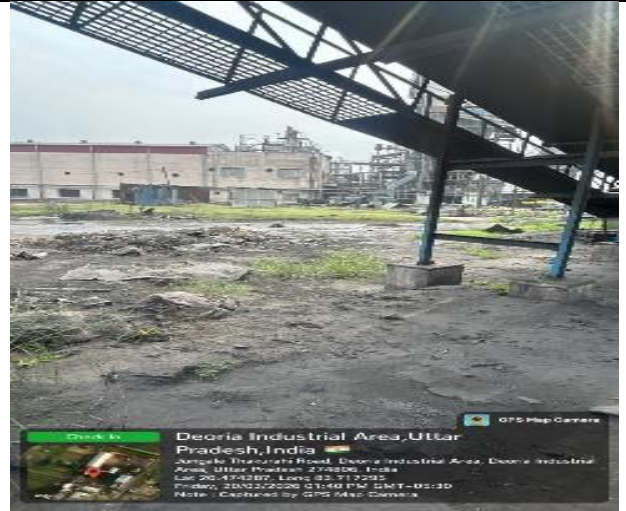


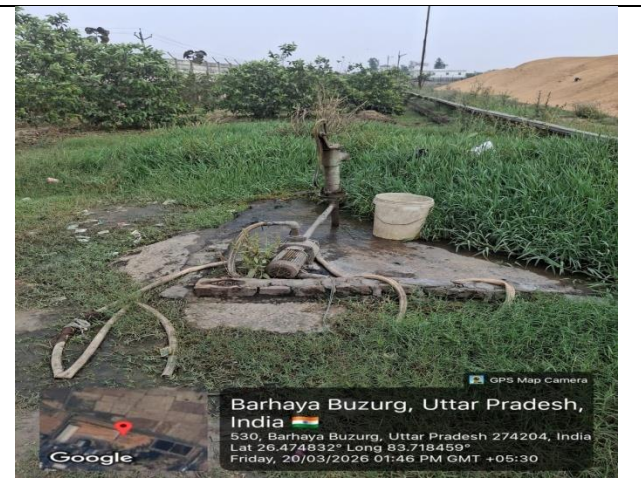
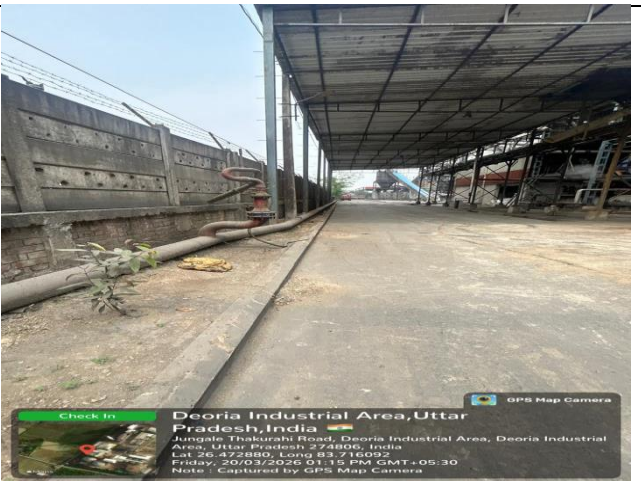


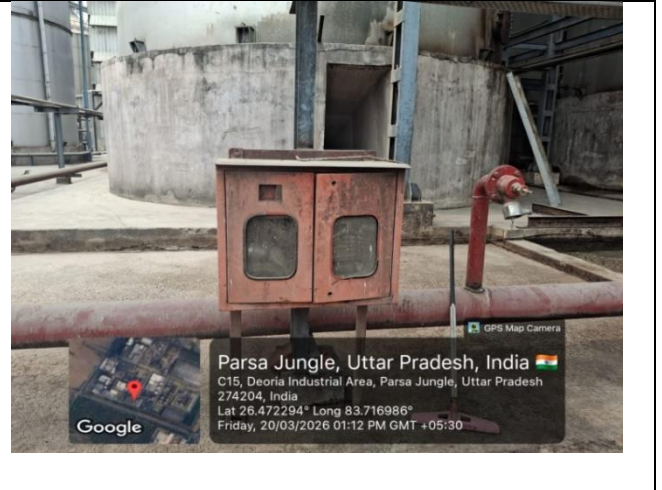
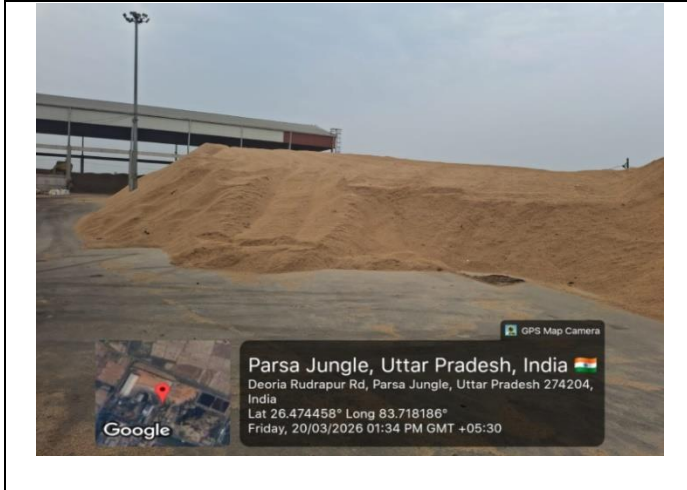












BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Appeal/OA NO.

524 OF 2025

In re:

ANUGRAH NARAYAN SINGHPlaintiff /Appellants/
Petitioner/Complainant

VERSUS

State of Uttar Pradesh & orsDefendant/Respondent/
Accused

KNOW ALL to whom these present shall come that I/We
Anuj Kumar chaubey the above named Law officer
 do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above
 noted case & authorize :-

**Mr. Pradeep Misra, Mr. Daleep Dhyani, Advocates,
 138, New Lawyers Chamber, Supreme Court of India,
 New Delhi, Ph. :011-23070011, Mob. 9810252518, 9811070721**

To act, appear and plead in the above-noted case in this Court or in any other Court in which
 the same may be tried or heard and also in the appellate Court including High Court subject to
 payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution
 review, revision, withdrawal, compromise or other petitions or affidavits or other documents
 as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes
 that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all
 other acts and things which may be necessary to be done for the progress and in the course of
 the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power
 and authority hereby conferred upon the Advocate whenever he may think it to do so and to
 sign the Power of Attorney on my/our behalf.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the
 Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents
 and purposes.

AND I/We undertake that I / we or my /our duly authorized agent would appear in the Court
 on all hearings and will inform the Advocates for appearance when the case is called.

AND I /we undersigned do hereby agree not to hold the advocate or his substitute responsible
 for the result of the said case. The adjournment costs whenever ordered by the Court shall be
 of the Advocate which he shall receive and retain himself.

AND I /we the undersigned do hereby agree that in the event of the whole or part of the fee
 agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw
 from the prosecution of the said case until the same is paid up. The fee settled is only for the
 above case and above Court. I/We hereby agree that once the fee is paid, I/we will not be
 entitled for the refund of the same in any case whatsoever. If the case lasts for more than three
 years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for
 every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents
 of which have been understood by me/us on this 18 day of .04 .2026

Ac (subject to the terms of fees.

(PRADEEP MISRA)(DALEEP DHYANI)
 Advocate Advocate (D/435/01)

Client
Anuj Kumar Chaubey
 Law Officer-I
 U.P. Pollution Control Board
 Lucknow

